

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**IN THE MATTER OF:**  
**Munish Kumar**

**C.P.(IB) No.169/Chd/Pb/2022**

**...Petitioner-Operational Creditor**

**Versus**

**Ahuja Cotspin Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vaibhav Sahni, Advcoate with Ms. Swati Vashisht, PCA.

**For the Respondent** : Mr. Aalok Jagga with Mr. APS Madaan, Advocates.

**ORDER**

Heard the submissions made by the learned counsel for the Petitioner-Operational Creditor as well as the learned counsel for the Respondent-Corporate Debtor. The reply on behalf of the Respondent-Corporate Debtor submitted vide Diary No. 01125/2 dated 13.02.2024 is taken on record. The learned counsel for the Respondent-Corporate Debtor has submitted that he has received the copy of the reply and prayed for grant of three days' time to file the rejoinder. Time is prayed for is granted. Let this matter be posted on 28.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

April 23, 2024  
Mukta